

Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the term commencing from the date of election, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

13.02 hrs.

GENERAL BUDGET, 1971-72—GENERAL DISCUSSION AND DEMANDS FOR GRANTS ON ACCOUNT (GENERAL)—1971-72—(contd.)

MR. SPEAKER : At 5 P.M. the discussion has to close ; demands will have to be guillotined because it has to go to Rajya Sabha immediately. There is very little time left. We have to pass and transmit it to Rajya Sabha today and I hope all of us will sit for some extra time to finish the whole business.

Mr. C.M. Stephen was on his legs. He has already taken 19 minutes. He has already taken enough time, but if he wants to continue, he may speak after lunch.

The House stands adjourned for lunch till 2 P.M.

13.04 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

MR. DEPUTY-SPEAKER : Before we take up further discussion of the Budget, there are a few more papers to be laid on the Table.

PAPERS LAID ON THE TABLE—contd.

PROCLAMATION ORDER AND REPORT IN RESPECT OF MYSORE

THE MINISTER OF STATE, IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : I beg to lay on the Table :

- (1) A copy of the Proclamation (Hindi and English, versions dated the 27th March, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Mysore published in Notification No. G. S. R. 457 in Gazette of India dated the 27th March, 1971, under article 356 (3) of the Constitution. [*Placed in Library.* See No. L.T. 26/71].
- (2) A copy of the Order (Hindi and English versions) dated the 27th March, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 458 in Gazette of India dated the 27th March, 1971. [*Placed in Library.* See No. L.T. 26/71].
- (3) A copy of the Report (Hindi and English versions) of the Governor of Mysore dated the 26th March, 1971 to the President. [*Placed in Library.* See No. L.T. 27/71].

SHRI S. M. BANERJEE (Kanpur) :
What about U.P. ?